



Resolution Plan and it is filed before the Adjudicating Authority, no Application related to claim should be entertained as it would derail the time bound CIRP process.

6. In view of aforesaid, the present Application i.e. IA 2163(MB)2024 is **dismissed**.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**